## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. 14/(MAH)/1996 M.A No. 43/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES:

United Church of Northern & Trust Association

V/s.

Prem Masih

SECTION OF THE COMPANIES ACT: 151 of the Companies Act 2013.

NAME

DESIGNATION

1. Dr. Row. P.S. Girwar

I/B Rahul. D. Oak for and Briddhesh. S. Shetye Petitioner.

## ORDER

## MA 43/2017 in TCP 14/151/NCLT/MB/MAH/1996

On the Intervention Application filed by one Mr. Rao R. Datta stating that applicant in MA is indeed entitled to file this Company petition not the Petitioner herein, the Petitioner herein is hereby directed to file reply to the same within three weeks hereof and rejoinder, if any, within three weeks thereof.

List this application as well as Main Petition on 13.2.2018.

Sd/-

V. NALLASENAPATHY Member(Technical)

B. S. V. PRAKASH KUMAR Member (Judicial)